

Central Administrative Tribunal
Principal Bench
New Delhi

C.P. No.286/97

in
O.A. No.1336/95

25

This the 4th day of December, 1997.

HON'BLE DR. JOSE P. VERGHESE, VC(J)

HON'BLE MR. N. SAHU, M(A).

1. Gandharv Singh
S/o Sh. Khusi Lal
R/o C/o Hari Prakash R C 506
Sector 10 Noida
Distt. Ghaziabad.(UP).
2. Khusi Lal
S/o Ishwari Prasad
C/o Hari Prakash
R/o C-506, Sector 19
Noida Dist. Ghaziabad(U.P.) Petitioners

(By Advocate Mrs. Rani Chhabra through
proxy counsel Ms. Richa Goyal)

Versus

1. Sh. B. Sharma,
General Manager Telecom,
Jaina Tower Ghaziabad(UP).
2. Mr. S.B. Lal
Divisional Engineer(PHONES)
E-10B Sector 19, Noida,
Ghaziabad.(UP)
3. Smt. Meena Chauhan,
Area Manager(Telephones)
Sector 19, Noida, Dist. Ghaziabad
4. Shri R.S. Rathor
Asstt. Engineer(Phones)
Fault Repair Services & Transmission,
Sector 19, Noida,
Distt. Ghaziabad.(UP). Respondents

(By Advocate Sh. K.R. Sachdeva)

ORDER(OBAL)

By Hon'ble Dr. Jose P. Vergheese, VC(J)

The compliance affidavit has been filed.

And an additional statement is made at the Bar that the petitioners are being engaged again and the order of temporary status will be issued within a fortnight as per our order dated 11.12.96. In view of the statement, this C.P. is disposed of. Notices discharged.

K. Venkateswaran
(N. SAHU)
M(A)

(DR. JOSE P. VERGHESE)
VC(J)